

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH:

O.A NO. 244197

Shri M.C. Baruah & ORS..... Applicant(s)
- vs -

Union of India & ORS..... Respondant(s)

Mr. A. Ahmed..... Advocate for the Applicant(s)

Mr. S. Ali, Sr. C.G.S.C..... Advocate for the Respondant(s)

Office Note	Date	Court Orders
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7-11-97 This case has been filed by several employees for common cause of action in a single application. Permission to join in this application is granted under the provision of Rule 4(5)(a) of the Central Administrative Tribunal (Procedure) Rules 1987.

Heard Mr. A. Ahmed, learned counsel for the applicants and Mr. S. Ali, Sr. C.G.S.C. Application is admitted. Issue notice on the respondents. Written statement within one month.

List it on 5-12-97.

Heard Mr. A. Ahmed and Mr. S. Ali on the interim relief prayer. Issue notice to show cause as to why the prayer for interim relief shall not be granted. Notice is returnable within one month. Meanwhile the authorities shall not make any recovery of Special(Duty) Allowance from the applicants and stay the operation of Annexure 3.


Vice-Chairman

1m

11/11

5.12.97

3 weeks further time allowed for filing the written statement on the prayer of Mr. S. Ali, learned Sr. C.G.S.C
List on 9.1.98 for further order.


Vice-Chairman

pg

11/12

1) WPS has not been submitted.

2) WPS has not been filed. v/s 31/1/98

②

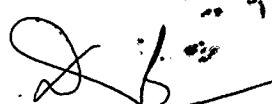
0.1.244/97

9.1.98 There is no representation.
List on 13.2.98. By order

1) Service Reports are still awaited.
2) W/S is not submitted.

6.3.98

No written statement has been filed. For the ends of justice I grant another two weeks time for filing of written statement as a last chance. List it on 27.3.98.



Vice-Chairman

1) Service Reports are still awaited.
2) W/S is not submitted.

26/3
1) Service Reports are still awaited.

nkm


9/3

2) W/S is not submitted.

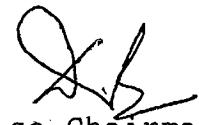
27.3.98 There is no single bench today. Adjournd to 3.4.98.

By order

23/4
1) Service Reports are still awaited.
2) No W/S has been filed.

3.4.98

Mr S. Ali, learned Sr. C.G.S.C., is indisposed and mention has been made for adjournment. The learned counsel for the other side has no objection. List it on 24.4.98.



Vice-Chairman

nkm


0/4

1) Service Reports are still awaited.
2) No W/S has been filed.

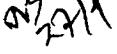
24.4.98

Mr S. Ali, learned Sr. C.G.S.C. prays for two weeks time to receive instruction. Prayer allowed. Mr A. Ahmed, learned counsel for the applicant has no objection. List it on 8.5.98.



Vice-Chairman

nkm


0/5/98

(3)

O.A.244/97

8-5-98

1) W/S has not been filed.
2) Service reports are still awaited.

JK
2/5

1m

Further 2 weeks time is granted on the prayer of Mr.S.Ali, learned Sr.C.G.S.C.

List it on 22-5-98 for written statement.


Vice-Chairman

22.5.98

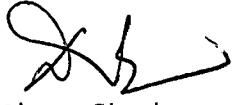
1) Service reports are still awaited.
2) No W/S has been filed.

JK
4/6

nkm

JK
25/5

Written statement has not yet been filed. The learned counsel for the parties agree that this is a covered case. Let the case be listed for hearing on 5.6.98. Meanwhile the respondents may file written statement.

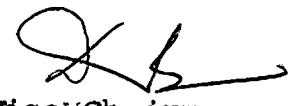

Vice-Chairman

5.6.98

On the prayer of the counsel for the parties the case is adjourned till 26.6.98.

1) Service reports are still awaited.
2) No W/S has been filed.

JK
25/6


Vice-Chairman

pg

JK
6/6

26.6.98

Heard the learned counsel for the parties. Hearing concluded. Judgment delivered in open court, kept in separate sheets. The application is disposed of. No order as to costs.


Vice-Chairman

nkm

15.9.98
Copies of the Judgment have been sent to the D/ceo for issuing to the parties through Regd. with A/S.
JK
Dear Sirs
D.no. 2792
D, 21.9.98
JK.